

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CORAM:

Present:

C.P No. 158/(MAH)/2017  
CA No.

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES: M/s. Majesco Ltd.

SECTION OF THE COMPANIES ACT: 621A of the Companies Act 1956/441 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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**ORDER**

1. The Applicant has filed an application for compounding of offence u/s 96 Of the Companies Act,1956 or 2013.
2. Heard and perused the record.
3. Prayer Considered. Compounding is permitted subject to making payment of ₹ 50,000/- by company and ₹ 25,000/- each by director. After compliance, put up the case for Final Order.

Sd/-

B.S.V. PRAKASH KUMAR  
MEMBER (J)

Sd/-

V. NALLASENAPATHY  
MEMBER (T)

DATED THIS 12/06/2017